POSTS AND TELEGRAPHS AUDIT REPORT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table:—

(1) A copy of the Audit Report, Posts and Telegraphs, 1970, under article 151 (1) of the Constitution.

(2) A copy of the Appropriation Accounts, Posts and Telegraphs, for the year 1968-69.
[*Placed in Library. See* No. LT-3076/70.]

AMENDMENT TO INDIAN POLICE SERVICE (PAY) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): I beg to lay on the Table a copy of the First Amendment of 1970 to the Indian Police Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G. S. R. 409 in Gazette of India dated the 7th March, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library. See* No. LT-3077/70.]

13.9 hours

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st April, 1970, agreed without any amendment to the Haryana and Punjab Agricultural Universities Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 28th March, 1970."

13.10 hours

ASSENT TO BILLS

SECRETARY: Sir, I also lay on the Table following eleven Bills passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 26th March, 1970:—

(1) The Appropriation (Vote on Account) Bill, 1970.

(2) The Press Council (Amendment) Bill, 1970.

(3) The Appropriation Bill, 1970.

(4) The Manipur Appropriation Bill, 1970.

(5) The Manipur Appropriation (No. 2) Bill, 1970.

(6) The West Bengal Appropriation (Vote on Account) Bill, 1970.

(7) The West Bengal Appropriation Bill, 1970.

(8) The Appropriation (Railways) Bill, 1970.

(9) The Appropriation (Railways) No. 2 Bill, 1970.

(10) The Essential Commodities (Amendment) Continuance Bill, 1970.

(11) The Calcutta Port (Amendment) Bill, 1970.

13.11 hours.

ESTIMATES COMMITTEE

HUNDRED AND ELEVENTH REPORT

SHRI THIRUMALA RAO (Kakinada): I beg to present the Hundred and eleventh Report of the Estimates Committee regarding action taken by Government on the recommendation contained in their Sixty-ninth Report on the erstwhile Ministry of Education—National Archives of India.

SHRI CHENGALRAYA NAIDU (Chittor): Sir, I raise a point of order.

MR. SPEAKER: Order, order. I request the Leader of the Opposition to kindly see that they do not raise anything abruptly in this House.

SHRI CHENGALRAYA NAIDU: My point of order is this. When a Member gives a Calling Attention Notice and it is not admitted....

MR. SPEAKER: I am not going to step in. I am not going to take it up.

SHRI CHENGALRAYA NAIDU: If it is not admitted, sometimes it is admitted as a Starred Question. A Short Notice Question is sometimes admitted as a Starred Question. (*Interruption.*)